

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Distribution of litigation work amongst Law Officers in the Central Administrative Tribunal, Jammu Bench.

Government Order No.9427- JK(LD) of 2024.
Dated. 31- 05- 2024.

In supersession of all the previous orders issued on the subject from time to time and on the recommendations of Ld. Advocate General, J&K, the following distribution of litigation work amongst the Law Officers in the Central Administrative Tribunal, Jammu Bench is ordered as shown against each:

S.No.	Name of the Law Officer/ Designation. Mr.	Departments Alloted
1.	Sudesh Magotra Additional Advocate General	i. Forest Department including State Forest Corporation ii. General Administration Department, including BOPEE, IMPA & JKSSB. iii. Anti Corruption Bureau. iv. Department of Law, Justice and P.A. v. ARI & Trainings Department. vi. School Education Department. vii. Health and Medical Education Department. viii. Any other Department.
2.	Dewakar Sharma, Deputy Advocate General	i. Agriculture Production/ Horticulture Department. ii. Food Civil Supplies and Consumer Affairs Department. iii. Higher Education Department iv. Rural Development Department. v. Jal Shakti Department vi. JKBOSE vii. Skill Development Department. viii. Department of Youth Services and Sports. ix. Estates Department. x. Civil Aviation Department xi. Election Department.

U. K. Singh

Neeraj

		xii. Department of Science and Technology. xiii. Information Technology Department. xiv. Labour and Employment Department. xv. Industries and Commerce Department. xvi. Geology and Mining Department. xvii. Finance Department including J&K and Ladakh Financial Corporation
3.	Hunar Gupta, Deputy Advocate General	i. Housing & Urban Dev. Department including, Housing Board/JMC/JDA/ ii. PDD Department including Allied Corporations. iii. PW(R&B)Department including PMGSY/ERA/JKPCC/Cable Car Corporation. iv. Jal Shakti department v. Revenue Department including Custodian, Hajj & Auqaf. vi. Disaster Management, Relief Rehabilitation and Reconstruction Department. vii. Cooperative Department. viii. Planning Dev and Monitoring Department. ix. Social Welfare Department. x. Tourism Department including JKTDC. xi. Culture xii. Tribal Affairs xiii. Information Department xiv. Transport Department. xv. Home Department.

The aforesaid allocation is subject to the satisfactory performance of the Law Officers which shall be reviewed periodically.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 31-05- 2024.

No. LAW-Jud/153/2021-10

Copy to the:

1. Learned Advocate General, J&K, Srinagar.

Uthalia
Neeraj

2. All concerned Administrative Secretaries.
3. Principal Secretary to Hon'ble Lt. Governor, J&K, Raj Bhawan Srinagar.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Divisional Commissioner Jammu.
6. Registrar, Central Administrative Tribunal Jammu Bench.
7. Dewakar Sharma, Deputy Advocate General.
8. Director Information, J&K, Srinagar.
9. Director Archives, Archaeology and Museums, J&K, Srinagar.
10. Director Litigation Kashmir.
11. All Officers of the Department of Law, Justice and Parliamentary Affairs.
12. Private Secretary to Chief Secretary for information of the Chief Secretary.
13. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
14. I/C Website Section
15. Government Order File.
16. Concerned File.

Reyaz Ali Bhat
31.05.24

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

U. K. Bhat
31-05-2024.